

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/73 – For the purpose of Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and of the Khasi Syiemship (Administration of Justice) Order, 1950, read with paragraph 5 of the Sixth Schedule to the Constitutions of India, the Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to appoint Chief Judicial Magistrate as the Assistant to Deputy Commissioner, West Khasi Hills District, Nongstoin and further under rule 17 and paragraph 4(2) of the aforesaid rules and orders, invest him with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the West Khasi Hills District, Nongstoin from the date of taking over charge.

This supercedes the earlier notifications made to this effect.

Sd/-
(W. Khylllep)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/73-A
Copy to :-

Dated, Shillong the 31st August, 2020.

1. The Registrar General, High Court of Meghalaya, Shillong. This has reference to Memo. No. HCM.II/184/2015-Estt./1895, dt. 05.08.2020.
2. The Accountant General (A&E), Meghalaya, Shillong.
3. The District & Sessions Judge, West Khasi Hills District, Nongstoin.
4. The Deputy Commissioner, West Khasi Hills District, Nongstoin.
5. The Superintendent of Police, West Khasi Hills District, Nongstoin.
6. The Public Prosecutor/Government Pleader, West Khasi Hills District, Nongstoin.
7. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
8. Law (B) Department.
9. Personal file of the officer.
10. Data Entry Operator, Law Department.
11. Guard file.

By Order etc.,

S. ANNA
Deputy Secretary to the Government of Meghalaya,
Law Department.